

Item No. 02

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No.209/2024(CZ)

Mahendra Singh Maurya & Ors.

Applicant (s)

Vs.

State of Madhya Pradesh & Ors.

Respondent(s)

Date of Hearing: **05.09.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant (s): None

For Respondent(s):

ORDER

1. Issue raised in this application is illegal mining by the builder Vijay Kumar Gautam within 33 mtrs. of the river and raising the unauthorised construction from Valmipur, Kolar Road to the colony, raising gate within the 33 mtrs of radius, mining stone soil and gravel from the river, discharging the sewage into the kaliyasot river in violation of environmental rules polluting the water body.
2. A substantial issue of environmental has been raised.
3. In view of the above, following persons should be impleaded as party respondent:
 - i. State of Madhya Pradesh through District Collector, Bhopal, M.P.
 - ii. Member Secretary, Madhya Pradesh Pollution Control Board, Bhopal, MP.
 - iii. The Commissioner Cum Director of the Town and Country Planning (TNCP) Directorate in Bhopal, Paryavaran Parisar, E-5, Arera Colony, Bhopal, Madhya Pradesh
 - iv. The Commissioner, Bhopal Municipal Corporation, 2nd Floor, A Wing, ISBT Campus, Dr. Ambedkar Marg, Bhopal, M.P.
 - v. The District Mining Officer, Directorate of Geology and Mining, Khanij Bhawan, Arera Hills, Bhopal.
 - vi. Mr. Vijay Kumar Gautam, Builder

4. Issue notice to the respondents. Returnable within four weeks.
5. Applicant/Registry is directed to take necessary steps for service to the respondents by both ways and also on available email.
6. Respondents are directed to submit their reply within six weeks through e-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
7. In view of the circumstances, we constitute a Joint Committee consisting the following members to visit the site and submit the action taken report.
 - i. One representative from the Commissioner-cum-Director, Town and Country Planning, (M.P.)
 - ii. One representative from the Madhya Pradesh State Pollution Control Board
8. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
9. Registry/ Applicant is directed to supply the required documents and copy of the application to the committee and respondents within a week.
10. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **16th October, 2024.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

5th September 2024
Original Application No.209/2024(CZ)
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